

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 41/09 scheduled to be held on 06.01.2009 but actually held on 15.01.2009.

The Meeting No. 41/09 of Norms Committee-II was held on 15.01.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:2/19/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM09/	RLA File :05/24/040/00729/AM08/	Lic.No/Date:0510215166 18.01.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the firm failed to furnish the requisite information despite several reminders. Hence decided to reject the case. R/A may take suitable consequential action accordingly.			

2	Case No.: 3/12/84-ALC3/2008	Party Name:MARQUE IMPEX	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/84/050/00148/AM09/	RLA File :29/24/040/00003/AM09/	Lic.No/Date:2910009125 05.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

3	Case No.: 7/19/81-ALC2/2008	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00292/AM09/	RLA File :03/95/040/00192/AM09/	Lic.No/Date:0310473933 10.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited by MIT despite many reminders and therefore decided to issue a final reminder from DGFT side to the firm to expedite the reply. If reply is not received before 25.02.2009 the case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 03.03.2009.			

4	Case No.: 3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that this case has already been approved on 05/08/08. Hence decided to withdraw the case.			

5	Case No.: 6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of DIPP/DC(SSl). The case stands deferred and to be re-listed on 03.03.2009.

6	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of DIPP/DC(SSl). The case stands deferred and to be re-listed on 03.03.2009.			

7	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

8	Case No.: 4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

9	Case No.: 6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

10	Case No.: 12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 8 & 15 of Standard Deficiency Format. 2. Information in respect of item at S.No. 11 (for raw materials only) of Standard Deficiency Format. 3. ITC(HS) of export product.			

11	Case No.: 13/13/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM09/	RLA File :07/24/040/00139/AM09/	Lic.No/Date:0710058029 20.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

12	Case No.: 15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.

13	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

14	Case No.:10/19/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM09/	RLA File :03/95/040/00326/AM09/	Lic.No/Date:0310479785 23.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:21/19/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00306/AM09/	RLA File :22/24/040/00026/AM09/	Lic.No/Date:2210008011 23.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "4 MM thick – 0.6 MM Al. Sheet, width 1220 MM" may be suffixed with the description of export product. 2. Net weight of export product may be specified as 109.956 MT. 3. Words "0.6 MM thick" may be suffixed with the description of import item at S.No.1 and quantity of this item may be allowed as 65.138 MT inclusive of 3% wastage.			

4. Quantity of import items at S.No.2, 3 & 4 may be allowed as 38.532 MT, 1.886 MT & 1.517 MT respectively inclusive of wastage of 5%.

R/A may take suitable consequential action accordingly.

16	Case No.:13/19/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM09/	RLA File :07/24/040/00215/AM09/	Lic.No/Date:0710058713 24.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

17	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

18	Case No.:17/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM09/	RLA File :07/24/040/00219/AM09/	Lic.No/Date:0710058729 25.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			

R/A may take suitable consequential action accordingly.

19	Case No.: 18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

20	Case No.: 19/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM09/	RLA File :07/24/040/00217/AM09/	Lic.No/Date:0710058731 25.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

21	Case No.: 22/19/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM09/	RLA File :03/95/040/00086/AM09/	Lic.No/Date:0310480541 29.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

22	Case No.: 23/19/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM09/	RLA File :10/24/040/00056/AM09/	Lic.No/Date:1010030365 29.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.N0. 41/81 held on 15.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their I.D. No. 17(41)/2008-IPHW dated 20.10.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

23	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

24	Case No.:26/19/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM09/	RLA File :07/24/040/00224/AM09/	Lic.No/Date:0710058847 01.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”.			
	R/A may take suitable consequential action accordingly.			

25	Case No.:1/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM09/	RLA File :09/24/040/00610/AM08/	Lic.No/Date:0910034907 04.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

26	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

27	Case No.:3/21/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00314/AM09/	RLA File :31/24/040/00121/AM09/	Lic.No/Date:3110034719 05.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DC(SSi) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. The unit of item of import may be from 'number' to 'Kg'. R/A may take suitable consequential action accordingly.			

28	Case No.:4/21/81-ALC2/2008	Party Name:VEGA CONTROLS PVT.LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00315/AM09/	RLA File :31/21/040/00170/AM09/	Lic.No/Date:3110034720 05.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

29	Case No.:5/21/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM09/	RLA File :07/21/040/00464/AM09/	Lic.No/Date:0710058899 06.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor			

forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

30	Case No.: 6/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00317/AM09/	RLA File :07/24/040/00231/AM09/	Lic.No/Date:0710058903 06.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. R/A may take suitable consequential action accordingly.			

31	Case No.: 10/21/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date:0710058937 07.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

32	Case No.: 9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

33	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

34	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

35	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

36	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

37	Case No.:16/21/81-ALC2/2008	Party Name:BHANSALI CABLES &	Meet No/Date:41/81-ALC2/2008	Status:Deffered
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	CONDUCTORS (P) LTD.,	06.01.2009	and Re-indexed
HQ File :01/81/050/00327/AM09/	RLA File :05/24/040/00292/AM09/	Lic.No/Date:0510225482 13.08.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-16/2008-IP dated 14.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

38	Case No.:19/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM09/	RLA File :07/24/040/00233/AM09/	Lic.No/Date:0710059073 13.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

39	Case No.:21/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM09/	RLA File :09/24/040/00181/AM09/	Lic.No/Date:0910035080 14.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

40	Case No.:22/21/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM09/	RLA File :07/24/040/00240/AM09/	Lic.No/Date:0710059115 14.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DHI present in the			

meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

41	Case No.: 34/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00368/AM09/	RLA File :03/95/040/00500/AM09/	Lic.No/Date:0310484561 29.08.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited by MIT despite many reminders and therefore decided to issue a final reminder from DGFT side to the firm to expedite the reply. If reply is not received before 25.02.2009 the case will be rejected and no further representation will be entertained. The case stands deferred and to be relisted on 03.03.2009.			

42	Case No.: 2/25/81-ALC2/2008	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00370/AM09/	RLA File :07/24/040/00258/AM09/	Lic.No/Date:0710059498 01.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited by DC(SSl). The case stands deferred and to be relisted on 03.03.2009.			

43	Case No.: 3/25/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00371/AM09/	RLA File :09/24/040/00229/AM09/	Lic.No/Date:0910035204 02.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited by MIT. The case stands deferred and to be relisted on 03.03.2009.			

44	Case No.: 5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

45	Case No.:7/25/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00375/AM09/	RLA File :07/24/040/00308/AM09/	Lic.No/Date:0710059594 08.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 5 & 11 of Standard Deficiency Format.			

46	Case No.:8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

47	Case No.:9/25/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00377/AM09/	RLA File :07/24/040/00305/AM09/	Lic.No/Date:0710059600 08.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DC(SSI) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Detailed process chart along with justification for the wastage claimed for each item.			

48	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

49	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

50	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 5, 8 & 11 of Standard Deficiency Format.			

51	Case No.:13/25/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00381/AM09/	RLA File :07/24/040/00307/AM09/	Lic.No/Date:0710059704 11.09.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

52	Case No.:14/25/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00382/AM09/	RLA File :03/95/040/00454/AM09/	Lic.No/Date:0310486098 11.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.03.2009.			

53	Case No.:1/27/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM09/	RLA File :32/24/040/00027/AM09/	Lic.No/Date:3210038767 15.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

54	Case No.:2/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00384/AM09/	RLA File :32/21/040/00101/AM09/	Lic.No/Date:3210038768 15.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

55	Case No.:3/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00385/AM09/	RLA File :07/24/040/00298/AM09/	Lic.No/Date:0710059791 15.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

56	Case No.:4/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00386/AM09/	RLA File :07/24/040/00299/AM09/	Lic.No/Date:0710059792 15.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

57	Case No.:6/27/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM09/	RLA File :07/24/040/00311/AM09/	Lic.No/Date:0710059816 15.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 11 & 15 of Standard Deficiency Format.			

58	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

59	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

60	Case No.:10/27/81-ALC2/2008	Party Name:CAST CRAFT PVT LTD,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00392/AM09/	RLA File :07/24/040/00295/AM09/	Lic.No/Date:0710059950 19.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

61	Case No.:11/27/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00393/AM09/	RLA File :07/24/040/00341/AM09/	Lic.No/Date:0710059997 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

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62	Case No.:13/27/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00395/AM09/	RLA File :31/24/040/00171/AM09/	Lic.No/Date:3110035480 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

63	Case No.:15/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM09/	RLA File :09/24/040/00231/AM09/	Lic.No/Date:0910035353 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

64	Case No.:16/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM09/	RLA File :09/24/040/00230/AM09/	Lic.No/Date:0910035354 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

65	Case No.:17/27/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00399/AM09/	RLA File :07/24/040/00343/AM09/	Lic.No/Date:0710060014 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

66	Case No.:18/27/81-ALC2/2008	Party Name:GLASTRONIX	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM09/	RLA File :07/24/040/00326/AM09/	Lic.No/Date:0710060024 22.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

67	Case No.:19/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM09/	RLA File :03/94/040/00531/AM09/	Lic.No/Date:0310487640 24.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

68	Case No.:20/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM09/	RLA File :03/94/040/00547/AM09/	Lic.No/Date:0310487671 24.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

69	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

70	Case No.:23/27/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00405/AM09/	RLA File :07/24/040/00347/AM09/	Lic.No/Date:0710060095 24.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

71	Case No.:24/27/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM09/	RLA File :07/24/040/00348/AM09/	Lic.No/Date:0710060096 24.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

72	Case No.:25/27/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00407/AM09/	RLA File :18/24/040/00002/AM09/	Lic.No/Date:1810002331 24.09.2008	Defer Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. The quantity of item of import may be reduced to 267.5 MT inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

73	Case No.: 32/27/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM09/	RLA File :05/24/040/00391/AM09/	Lic.No/Date:0510228177 24.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.03.2009.			

74	Case No.: 26/27/81-ALC2/2008	Party Name:AUTOLINE INDUSTRIES LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM09/	RLA File :31/24/040/00175/AM09/	Lic.No/Date:3110035537 25.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

75	Case No.: 27/27/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM09/	RLA File :07/24/040/00334/AM09/	Lic.No/Date:0710060124 25.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor			

forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

76	Case No.: 28/27/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00410/AM09/	RLA File :07/24/040/00345/AM09/	Lic.No/Date:0710060131 25.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

77	Case No.: 29/27/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00411/AM09/	RLA File :07/24/040/00346/AM09/	Lic.No/Date:0710060132 25.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

78	Case No.: 34/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM09/	RLA File :11/24/040/00016/AM09/	Lic.No/Date:1110018566 26.09.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.			

79	Case No.:35/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00417/AM09/	RLA File :11/24/040/00015/AM09/	Lic.No/Date:1110018567 26.09.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.				

80	Case No.:1/34/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00498/AM09/	RLA File :07/24/040/00428/AM09/	Lic.No/Date:0710060794 30.10.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendations of the representative of DHI, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1-10 may be allowed on net-to-net basis. 2. Quantity of import items for export items at S.No. 11-13 may be allowed within 2% of FOB value. R/A may take suitable consequential action accordingly.				

81	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:06.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.				

82	Case No.:3/34/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00500/AM09/	RLA File :07/24/040/00432/AM09/	Lic.No/Date:0710060845 03.11.2008	Defer Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC.

R/A may take suitable consequential action accordingly.

83	Case No.:4/34/81-ALC2/2008	Party Name:KING METAL WORKS	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00501/AM09/	RLA File :03/94/040/00646/AM09/	Lic.No/Date:0310492687 03.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

84	Case No.:5/34/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM09/	RLA File :03/94/040/00758/AM09/	Lic.No/Date:0310492877 04.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

85	Case No.:10/34/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00507/AM09/	RLA File :03/94/040/00749/AM09/	Lic.No/Date:0310493071 05.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item at S.No.1.			

2. Quantity of import item at S.No.1 may be allowed as 19932 Kgs. (14443 sq. Mtrs.) inclusive of a wastage of 2% as applied for by the firm.
3. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 20741.768 Kgs., 7434.326 sq.mtrs. & 14868.651 sq.mtrs. respectively inclusive of a wastage of 5%.

R/A may take suitable consequential action accordingly.

86	Case No.:14/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00511/AM09/	RLA File :61/24/040/00044/AM09/	Lic.No/Date:6110000235 05.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

87	Case No.:15/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00512/AM09/	RLA File :61/24/040/00046/AM09/	Lic.No/Date:6110000236 05.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

88	Case No.:6/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00503/AM09/	RLA File :09/24/040/00301/AM09/	Lic.No/Date:0910035842 05.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-324 & C-335 respectively for export product No. 1 & 2.			

R/A may take suitable consequential action accordingly.

89	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.03.2009.			

90	Case No.:13/34/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00510/AM09/	RLA File :07/24/040/00375/AM09/	Lic.No/Date:0710060921 06.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 25504.7 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 270.56 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 265.406 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

91	Case No.:8/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00505/AM09/	RLA File :09/24/040/00316/AM09/	Lic.No/Date:0910035863	Defer

06.11.2008

Date:06.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-325.

R/A may take suitable consequential action accordingly.

92	Case No.:9/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM09/	RLA File :09/24/040/00317/AM09/	Lic.No/Date:0910035864 06.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import items for the export items at S.No.1, 5 & 6 may be allowed as per SION C-1361. 2. Import items for the export items at S.No. 2, 3, 7 & 8 may be allowed as per SION C-334. 3. Import items for the export items at S.No.4 & 9 may be allowed as per SION C-326. R/A may take suitable consequential action accordingly			

93	Case No.:11/34/81-ALC2/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00508/AM09/	RLA File :10/24/040/00094/AM09/	Lic.No/Date:1010031513 07.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

94	Case No.:12/34/81-ALC2/2008	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00509/AM09/	RLA File :05/24/040/00484/AM09/	Lic.No/Date:0510230494 07.11.2008	Defer Date:06.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:06.01.2009
95	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format.			

	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:06.01.2009
96	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

	Case No.:18/34/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2008 06.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00515/AM09/	RLA File :06/21/040/00063/AM09/	Lic.No/Date:0610014562 10.11.2008	Defer Date:06.01.2009
97	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

Part ' A' Deffer

S.No.78

Case No.A -14	M/s Reychem RPG Ltd..
Meeting No. 41/81	F.No.01/81/162/369/AM09/DES-II
Dated: 06-01-2009	Advance Licence No 0310359698 dt.31-01-2008
	RLA F.No.03/95/039/0004/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.03.2009.

PART -AR- DEFFER

Case No. 48

Case No. AR-35	M/S Mass-Tech Controls Pvt., Mumbai
Meeting No. 41/81	F.No.01/80/162/353/AM08/DES-I/DES-II
Dated: 06-01-2009	Advance Licence No.0310431026 dt. 29.05.2007
	RLA F.No.03/95/40/0132/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of export product may be modified as under:

Description	Rating	Quantity
Battery Chargers 220V DC Power supply unit	11 Amps	2 Nos.
	20 Amps	4 Nos.
	50/47 Amps	1 No.
	50/70 Amps	1 No.
	70/64 Amps	1 No.
	70/94 Amps	2 Nos.
	120 Amps	1 No.

	430 Amps	2 Nos.
Total:		14 Nos.

2. Quantity of import items may be allowed on net to net basis with accountability clause. Accordingly, quantity of import items from S.No.1 to 8 may be allowed as 148 Nos., 24 Nos., 30 Nos., 24 Nos., 24 Nos., 24 Nos., 24 Nos. & 24 Nos. respectively.

R/A may take suitable consequential action accordingly.

Case No. 49

Case No. AR-34	M/S Mass-Tech Controls Pvt., Mumbai
Meeting No.41/81	F.No.01/80/162/352/AM08/DES-I/DES-II
Dated: 06-01-2009	Advance Licence No.0310431011 dt. 29.05.2007
	RLA F.No.03/95/40/0133/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. Based on

the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of export product may be modified as under:

Description	Rating	Quantity
Battery Chargers 220V DC Power supply unit	20 Amps	15 Nos.
	50/70 Amps	4 Nos.
	70/94 Amps	6 Nos.
	120 Amps	5 Nos.
	430 Amps	2 Nos.
Total:		32 Nos.

2. Quantity of import items may be allowed on net to net basis with accountability clause.

3. Accordingly, quantities of import items at S.No.1 & 3 may be reduced to 454 Nos. & 100 Nos. respectively.
4. Quantities of import items at S.No.2, 4 , 5, 6 ,7 & 8 may be allowed as applied for i.e. 60 Nos. each and of import item at Sl. No 9 as 4 Nos.

R/A may take suitable consequential action accordingly.

S.No.50

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.34/81	F.No.01/81/162/851/AM06/DES-II
Dated 18-11-2008	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 41/81 held on 15.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: -

1. Reasons for difference in the quantities of import items namely Austenitic Stainless Steel Plates & Borated Plates vis a vis Gross weights of theses import items required in the manufacture of heat exchangers.
2. Information on respect of item at SI No.11 of the Standard Deficiency Format.
3. Quantities of import items required for other support activities like production of test coupons/mock ups, welder trial/Welder qualification, UT references, block transportation structure, fixtures and tooling etc, separately for each activity duly certified by the project Authority namely M/s Nuclear Power Corporation.
4. Justification/Basis for the requirement of quantities of import items for each support activity

S.No.51

Case No. AR 25	M/S U.M.Cables Ltd.Kolkata
Meeting No. 41/81	F.No.01/81/50/557/AM08/DES-II
Dated: 06-01-2009	Advance Licence No.0210102351 dt. 12-07-2007
	RLA F.No.02/24/40/123/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.03.2009.

S.No.52

Case No. AR 27	M/S Suzlon Generator Pvt. Ltd., Pune
Meeting No. 41/81	F.No.01/81/50/387/AM08/DES-II
Dated: 06-01-2009	Advance Licence No.3110031266 dt. 31-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.03.2009.

S.No.53

Case No. AR 28	M/S Suzlon General Pvt. Ltd., Pune
Meeting No. 41/81	F.No.01/81/50/397/AM08/DES-II
Dated: 06-01-2009	Advance Licence No.3110031274 dt. 24-10-2007
	RLA F.No. 31/24/40/243/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.03.2009.

S.No.54

Case No. AR 29	M/S Rane (Madras) Ltd., Chennai.
Meeting No. 41/81	F.No.01/81/50/958/05/DES-II
Dated: 06-01-2009	Advance Licence No. 0410066229 dt. 12.1.2005
	RLA F.No. 04/81/40/228/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 15.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per details given in Central Excise Certificate dated 14.11.2008 and with following modifications:-

1. The description of the export product may be amended as "Rack and Pinion steering assembly".
2. The quantity of the item of import 'Rynite (Polyster Resin)' may be reduced to 1000Kgs. as mentioned in the Central Excise Certificate dated 14.11.2008
3. The details of the Central Excise Certificate dated 14.11.2008 are as under:-

“ Out of 2171 Kgs. of ‘Rynite (Polyster Resin)’ as per norms ratified by ALC against duty free advance licence No. 0410066229 dated 12.01.2005, the firm have actually imported only 1000 Kgs. of ‘Rynite (Polyster Resin)’ under Bill of Entry 925148 dated 10.12.2005 and it has been used in the manufacture of export product viz. Rack and Pinion steering assembly.”

R/A may take suitable consequential action accordingly.
